

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/~~TCP~~/~~CSP~~/~~CSA~~/~~TCSP~~/~~TCSA~~/NO. 80 / (MAH)/20 12

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017

NAME OF THE PARTIES: M/s. Adata Technology India P. Ltd

SECTION OF THE COMPANIES ACT: 66 OF THE
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	<u>Pooja J. Sheth</u>	<u>Company Secretary</u> <u>in practice</u>	<u>[Signature]</u>

Order

CP No.80/66/NCLT/MB/MAH/2017

Unless three months' time as envisaged under section is not completed, petition cannot be disposed. Hence, the Applicant seeking early hearing is rejected.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)